

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

10.

CP(IB)-538(MB)/2020

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **07.07.2021**

NAME OF THE PARTIES:

Industrial Developers

v/s.

Shri Vaishnav Industries Pvt. Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Ms. Geeta Lundwani, Ld. Counsel for the Petitioner present.
2. The Counsel submits that the matter is amicably settled between the parties and the Petitioner seeks to withdraw the Petition and has filed a withdrawal memo.
3. As the matter is settled between the parties, the Petition (CP(IB)-538(MB)/2020) is **dismissed** as withdrawn.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)